

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-579(PB)/2017

IN THE MATTER OF:

SRS Finance Ltd.

.... Applicant/Petitioner

Vs.

Madhav Bullions & Jewellers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.01.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Petitioner/Applicant : Dr. Shweta Bajaj, Advocate

For the Respondent : Mr. F.C. Verma, Proxy Counsel

ORDER

Learned Counsel for the respondent seeks and is granted 10 days' time to file reply with a copy in advance to the Counsel for the applicant.

Rejoinder, if any, be filed within 5 days thereafter with a copy in advance to the Counsel opposite.

List for arguments on 5th February, 2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S.K. MOHAPATRA)
MEMBER(TECHNICAL)**

17.01.2018
V.Sethi